

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5041**

TO BE ANSWERED ON THE 01ST APRIL, 2025/ CHAITRA 11, 1947 (SAKA)

NEW CRIMINAL LAWS IN J&K

5041. SHRI TAPIR GAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the measures taken to ensure the full implementation of the three new criminal laws in Jammu and Kashmir by April 2025;

(b) the steps being taken to train police personnel, judicial officers and administrative staff on the new criminal laws and how many officers have been trained so far; and

(c) the mechanism has been established to monitor the progress of the new criminal laws on a weekly and monthly basis and will the reports from these reviews be made public?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): The Government has taken measures to ensure the full implementation of the three new criminal laws in Jammu and Kashmir such as:

- i. A Steering Committee under the Chief Secretary of Jammu and Kashmir and an Empowered Committee under Director General of Police, Jammu and Kashmir has been formed.**

- ii. The training programs are conducted at the Police Academy, Police Training Institutes, District Police Lines and Battalion Training Centres. Translation of new criminal laws in Urdu, Dogri and Kashmiri languages have been completed.**
- iii. Jammu and Kashmir Police along with other departments of the Government of Jammu and Kashmir is organizing joint awareness programmes at all 282 blocks in the second and fourth week of every month.**
- iv. All the Crime and Criminal Tracking Network System (CCTNS) patches including e-Sakshya (audio-video recording application) for the IOs of Jammu and Kashmir Police, sending of e-summons/SMS/emails have been made functional.**
- v. All the required Rules, Notifications and Administrative Orders in respect of three criminal laws have been issued.**

(b): Regular training on three new criminal laws is provided. So far 975 Gazetted Officers, 60,890 police personnel under Jammu and Kashmir Police and 254 Judicial Officers have been trained. Additionally, 191 Master Trainers under the Training of Trainers (ToT) program and 118 personnel have been trained at NFSU, Gandhinagar. J&K Police also use

the iGoT Karmayogi platform, with 50,984 personnel onboard, completing 1,21,000 courses, including 1,10,773 on new criminal laws.

(c): To monitor the implementation of new criminal laws, review meetings are held fortnightly by the Chief Secretary and weekly by the Principal Secretary (Home), DGP and top police officials. The reports thereof are for internal circulation of the Government.
